

Repealed by Act 36 of 1957.

THE INDIAN NURSING COUNCIL (AMENDMENT)

ACT, 1950.

No. LXXV OF 1950.



An Act to amend the Indian Nursing Council Act, 1947.

[28th December, 1950]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Indian Nursing Council (Amendment) Act, 1950.

2. Amendment of section 10, Act XLVIII of 1947.—In sub-section (3) of section 10 of the Indian Nursing Council Act, 1947,—

(a) for the words “in any State or country outside the States” the words and letter “in any Part B State or foreign country” shall be substituted ;

(b) in the first proviso,—

(i) for the words “of the State or country” the words “of the foreign country” shall be substituted ;

(ii) for the words “in any State” the words “in India” shall be substituted ;

(iii) for the words “in that State or country” the words “in that country” shall be substituted ; and

(c) for clause (ii) of the second proviso, the following clause shall be substituted, namely:—

“(ii) any qualification granted by an authority in a Part B State and recognised on the said date by the State Council of a State to which this Act extends, shall continue to be a recognised qualification for the purpose of registration in that State.”

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